

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-345/2012/ 450 /A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Shri Bankim Sharma,
Chief Judicial Magistrate cum i/c
District & Sessions Judge, Haflong, Dima Hasao.

Dated 28th January, 2021

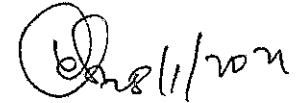
Sub:- **Earned leave.**

Ref:- Your Memo No. DJ/DH/I-1/2021/240/Estt. Date 22.01.2021

Sir,

With reference to the above, I am directed to inform you that you have been granted 4(four) days earned leave w.e.f. 27.01.2021 to 30.01.2021 (sufficing 31.01.2021) along with station leave permission from the morning of 27.01.2021 till the evening of 31.01.2021. Further, you have been allowed to hand over charge of your Court and office to the Addl. Chief Judicial Magistrate, Dima Hasao before proceeding on leave. However, the Civil Judge and Asstt. Sessions Judge, Dima Hasao will take back the charge of both Chief Juddicial Magistrate, Dima Hasao and i/c District & Sessions Judge, Dima Hasao from the Addl. Chief Judicial Magistrate, Dima Hasao, on joining duty on 27.01.2021.

Yours faithfully,



JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-345/2012/ 452 - 451 /A, dated 28.1.2021

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
Copy of the Leave application in prescribed format in enclosed.
2. The Project Manager, Gauhati High Court.

sd-

JT.REGISTRAR (VIGILANCE)